## BEFORE THE NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH

## TRANSFERRED PETITION No. 165/2017 IN COMPANY PETITION No.66/2016

DATED THURSDAY, THE 15th DAY OF JUNE, 2017

PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL SHRI ASHOK KUMAR MISHRA, MEMBER TECHNICAL

IN THE MATTER OF COMPANIES ACT 1956 UNDER SECTION 391-394 OF COMPANIES ACT, 1956 AND IN THE MATTER OF M/S. INDECOMM GLOBAL SERVICES (NDIA) PRIVATE LIMITED

Indecomm Global Services (India) Private Limited, "Maruthi Infotech Center, 11-12/1, Block-A, 4<sup>th</sup> Floor, Inner Ring Road, Amarjyothi Layout, Domlur, Bengaluru, Karnataka – 560 071.

Petitioner

Counsel Present:
Shri Saji P. John,
M/s. SPJ Legal,
Advocates,
No.463, 13<sup>th</sup> Cross, 10<sup>th</sup> Main,
Wilson Garden,
Bengaluru – 560 027.

## ORDER

This Company Petition was originally filed before this Hon'ble High Court of Karnataka at Bangalore under Section 391 of Companies Act, 1956 read with Rules 6 and 9 of the Companies (Court) Rules, 1959, praying to order for dispensing/convening of the meeting of equity shareholders and creditors of the applicant company for approving the Scheme of arrangement between Indecomm Global Services (India) Private Limited and its shareholders and numbered as CP No.66/2016. Consequent upon establishment of National Company Law Tribunal,

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Bengaluru Bench, Company Petition No.66/2016 was transferred to this Tribunal and re-numbered as Transferred Petition No.165/2017.

Today, a memo is filed on behalf of Petitioner Company praying this Tribunal to dismiss the petition as withdrawn.

Since the petitioner is not inclined to proceed with the matter and desires to withdraw the same, permission may be granted for withdrawal of the Petition.

In the result, Transferred Petition No.165/2017 is dismissed as withdrawn.

(RATAKONDA MURALI) MEMBER, JUDICIAL

(ASHOK KUMAR MISHRA) MEMBER, TECHNICAL

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